

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1907
ANSWERED ON:05.12.2012
SUBLETTING GOVERNMENT ACCOMODATION
Kurup Shri N.Peethambara

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the mechanism in place to identify the persons who are subletting Government accommodation;
- (b) the number of cases of subletting in Delhi and other regional stations under the Directorate of Estates in which penalties were imposed during the last three years and the current year;
- (c) whether there is any mechanism to authorize the Resident Welfare Association concerned to inform such activities in their area; and
- (d) if so, the details thereof and if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT(SMT. DEEPA DASMUNSI)

- (a) : Surprise inspections are carried out in General Pool Residential Accommodation regularly, on receipt of complaints and suo-motu, to detect subletting therein.
- (b) : The number of subletting cases in Delhi and other Regional Stations in which penalties were imposed on the allottee(s) of quarters during the last three years and the current year, is given below:-

Year Delhi Other Regional Offices

2009 213 73

2010 308 62

2011 527 64

2012 284 82
(From 01.01.2012
to 30.11.2012)

- (c & d): Any person including Residential Welfare Association (RWA) can inform the Directorate of Estates about the case(s) of subletting in General Pool Residential Accommodation.